



सत्यमेव जयते

The Gujarat Government Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

Vol. LXIII | THURSDAY, MARCH 10, 2022 / PHALGUNA 19, 1943

Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:

THE GUJARAT UNPROTECTED MANUAL WORKERS (REGULATION OF EMPLOYMENT AND WELFARE) (REPEAL)

BILL, 2022.

GUJARAT BILL NO. 3 OF 2022.

A BILL

to repeal the Gujarat Unprotected Manual Workers (Regulation of Employment and Welfare) Act, 1979.

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Unprotected Manual Workers (Regulation of Employment and Welfare) (Repeal) Act, 2022. **Short title.**
2. (1) The Gujarat Unprotected Manual Workers (Regulation of Employment and Welfare) Act, 1979 is hereby repealed. **Repeal and saving.**
(2) Notwithstanding such repeal, the provisions of section 7 of the Gujarat General Clauses Act, 1904 shall apply in relation to the repeal of the Gujarat Unprotected Manual Workers (Regulation of Employment and Welfare) Act, 1979 as if the Act had been an enactment within the meaning of the said section 7.

Guj. 25 of
1979.

Bom. 1 of
1904.

Guj. 25 of
1979.

STATEMENT OF OBJECTS AND REASONS

The Gujarat Unprotected Manual Workers (Employment and Welfare Regulation) Act, 1979 was enacted to regulate the employment and welfare of unprotected manual workers employed in 13 types of employments provided under Schedule II of the said Act. The State Government has constituted the Board namely 'the Ahmedabad Cloth Markets and Shops Labour Board' in the year 1981 and has also framed the Cloth Market or Shops Unprotected Workers (Employment and Welfare Regulation) Scheme, 1981 for the clothing activity given at Sr. No. 2 of the Schedule for the limited areas of Ahmedabad City. The Gujarat Unprotected Manual Workers (Employment and Welfare Regulation) Act, 1979 is applicable to the unorganized workers working in only said area of Cloth markets of the Ahmedabad City.

The Unorganized Workers Social Security Act, 2008 was enacted by the Parliament of India in the year 2008. This Act aims to provide registration, social security and welfare to the unorganized sector. The Central Government as well as the State Government are empowered to frame various schemes connected to life disability, old age, housing, education, and employment, etc., for the worker of the unorganized sector. This Act is applicable to the all workers of the unorganized sector. For the implementation of the said Act, the Gujarat Government has constituted "Gujarat State Social Security Board" in the year 2011.

The Unorganized Worker Social Security Act, 2008 is applicable to the workers of unorganized sector which fulfills the purpose of the Gujarat Unprotected Manual Workers (Employment and Welfare Regulation) Act, 1979 and Hence, employment and welfare specific constitution of multiple board is not required.

As the said Act of 1979 has become obsolete, it is not required to be kept on the Statute Book. It is, therefore, considered necessary to repeal the aforesaid Act of 1979.

This Bill seeks to achieve the aforesaid object.

Dated the 9th March, 2022.

BRIJESHKUMAR MERJA.

By order and in the name of the Governor of Gujarat,

Gandhinagar.
Dated the 10th March, 2022.

K. M. LALA,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

